

Section	Power or function	Remarks
1	2	3
	vested in the ¹ [Kshettra Panchayat] and to order removal and on default, itself to remove any unauthorized structure or tree and recover the expenses from the person concerned.	
228 (2) (read with section 236).	To furnish explanation in connexion with an order of the prescribed authority prohibiting the execution of further execution of any resolution or order.	. . .
236 (4) (a)	² [* * * * *]	. . .
246	To cause a work to be executed or thing to be provided or done, and to recover expenses incurred thereon when a default has been made in the execution, provision or doing of the work or thing in this regard of the ¹ [Kshettra Panchayat] notice.	May be delegated.
General	Any power, duty or function which any rule requires to be exercised or performed by the ¹ [Kshettra Panchayat].	. . .

SCHEDULE — VII

[See section 79 (3)]

SCHEDULED POWERS OF KHAND VIKAS ADHIKARI

Section	Power or function	Remarks
1	2	3
34 (1)	To obtain the consent of a ¹ [Gram Sabha], ¹ [Gram Panchayat] or Bhumi Prabandhak Samiti for the transfer to it of any of the powers or functions of the ¹ “Kshettra Panchayat” under the Act.	. . .

[1. Subs. by sec. 61 of U. P. Act No. 09 of 1994.](#)

[2. Omit. by sec. 124\(e\)\(iv\) of U. P. Act no. 09 of 1994.](#)

Section	Power or function	Remarks
1	2	3
34 (2)	To obtain consent of the ¹ [Zila Panchayat] for delegation to it of any power or function of the ¹ [Kshettra Panchayat].	. .
101 (3)	To obtain Government's sanction for making investments out of the Kshettra Nidhi in certain securities.	. .
102 (2)	To obtain Government's sanction for incurring an expenditure on acquiring or renting land beyond the limits of the ¹ [Kshettra Panchayat].	. .
148 (read with section 161).	To issue a bill of demand.	. .
150 (read with section 161).	To issue a notice of demand.	. .
155 (read with section 161).	To apply to the District Magistrate to issue a warrant to another Magistrate for distress of property outside the Khand or lying within the jurisdiction of another Magistrate.	. .
158 (read with section 161).	To bring a suit for the recovery of the dues of the ¹ [Kshettra Panchayat].	. .
159 (read with section 161).	To require any arrears of rents being realized as arrears of land revenue.	. .
172	To issue notice to the owner or occupier of a land or building in a controlled rural area that a drain of the ¹ [Kshettra Panchayat] would be carried into, through or under such building or land.	Appealable.
174 (1)	To permit the emptying of a private drain into a drain of the ¹ [Kshettra Panchayat].	. .

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1	2	3
174 (2)	To require any person to close, demolish, <i>etc.</i> the connection of a drain belonging to himself or to some other person with a drain belonging to the ¹ [Kshettra Panchayat].	Appealable
176	To sanction the lay-out of a private street in a controlled rural area.	Appealable
180	To require an offender to show cause or to appear, and to direct the alteration or demolition of an unsanctioned private street.	Appealable
181	To accord permission for construction of projections over streets or drains in a controlled rural area.	Appealable
183	To require removal of encroachments and projections over street and drains.	Appealable.
185	To permit cutting of a tree or erection or demolition of a building, <i>etc.</i> where it involves obstruction or danger or annoyance to any person using the street.	Appealable
186	To require cutting or trimming of hedges, <i>etc.</i> , growing on any land bordering a street in a controlled rural area.	Appealable
187	To remove accidental obstructions to a street caused by the falling of any house or tree and to recover the cost from the owner.	.
188	To require owners or occupiers of buildings or lands abutting a street to put up and keep in good condition proper troughs and drain water pipes.	Appealable.
195	To require a receptacle for filth situated within fifty feet of any well, tank <i>etc.</i> to be removed or closed.	Appealable

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197	To fix premises in a controlled rural area for slaughter of animals and to grant and with draw licenses for the use of such premises.	.
201	To seize and remove or destroy any article of food or drink or an animal intended to be used for human consumption which is unfit for such purpose, and similarly remove and produce before a Magistrate any spent drug.	.
206	To give written consent for displacement or alteration by a person of a payment, gutter, <i>etc.</i> belonging to the ¹ [Kshettra Panchayat], and to recover expenses incurred by the ¹ [Kshettra Panchayat] Samiti from offenders.	.

SCHEDULE — VIII

(See section 273)

**Section, etc.
to be
amended**

AMENDMENT OF CERTAIN ENACTMENTS

Amendment

1 — U. P. Town Areas Act, 1914

**Section 3
after clause
(16)**

Add the following as a new clause (17) —

“(17) ¹[Zila Panchayat] means a Zila Panchayat constituted under the Uttar Pradesh Kshettra Panchayat and Zila Panchayat Adhiniyam, 1961.”

**Section 7-A,
sub-section
(1)**

After clause (b), insert the following as the new clause (c) —

“(c) has become disqualified for being a member under section 6-K.”

Section 8-A

For the existing sub-section (6) substitute the —

“Notwithstanding anything in the preceding sub-sections, the District Magistrate or any officer nominated by him in this behalf shall,